

आयकर अपीलीय अधीकरण, न्यायपीठ – “A” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “A” BENCH: KOLKATA
 (समक्ष) श्री पी. एम.जगताप, लेखा सदस्य एवं श्री ए. टी. वर्की, न्यायिक सदस्य)
 [Before Shri P.M. Jagtap, AM & Shri A. T. Varkey, JM]

I.T.A. No. 664/Kol/2017
Assessment Year: 2012-13

Patwari Distributors Pvt. Ltd. (PAN: AABCP8590L)	Vs.	Principal Commissioner of Income-tax- 3, Kolkata.
Appellant		Respondent

Date of Hearing	05.06.2018
Date of Pronouncement	05.06.2018
For the Appellant	Shri B. K. Singh, Advocate
For the Respondent	Shri P. K. Srihari, CIT

ORDER

Per Shri A.T.Varkey, JM

The appeal filed by the assessee is against the revision order of Ld. Pr. CIT-3, Kolkata dated 02.03.2017 for AY 2012-13.

2. At the time of hearing, the Ld. AR submitted that he has got instruction from the assessee to withdraw the appeal filed against the order passed by Ld. CIT. We also notice that an application of assessee's AR dated 08.01.2018 is placed on file praying for withdrawal of the appeal. Ld. DR has got no objection to this withdrawal. Hence, we accept the assessee's application for withdrawal of appeal and dismiss this appeal of assessee as withdrawn.

3. In the result, appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-
 (P. M. Jagtap)
 Accountant Member

Sd/-
 (Aby. T. Varkey)
 Judicial Member

Dated : 5th June, 2018

Jd.(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant – M/s. Patwari Distributors Pvt. Ltd., 6/1, Lindsay Street, Kolkata-700 087.
2. Respondent – Principal CIT-3, Kolkata.
3. The CIT(A) Kolkata.
4. CIT Kolkata.
5. DR, ITAT, Kolkata.

/True Copy,

By order,

Sr. Pvt. Secretary